

Cont. Cas(C)No.39/2013
In WP(C)No.117/2013

BEFORE
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,
THE HON'BLE MR. JUSTICE S R SEN

23.06.2014

(T.N.K. Singh,J)

By an order of this Court dated 23.06.2014 had dismissed MC(WP(C)No.151/2013 filed by the applicants-respondents for modification/alteration or vacation of the interim order dated 07.01.2013 passed in WP(C)No.44/2013 (renumbered as WP(C)No.117/2013) .

Mrs. T Yangi, learned counsel for the respondents in this contempt petition fairly submits that as the said application i.e. MC(WP(C)No.151/2013 had been dismissed, the respondents are faithfully complying with the directions of the interim order dated 07.01.2013 passed in WP(C)No.44/2013. For compliance with the said directions, the respondents need sometime. After hearing the learned counsel appearing for the parties, this Court is of the considered view that one month's time from today is sufficient for complying with the directions of the interim order dated 07.01.2013 passed in WP(C)No.44/2013.

In case, the directions of this Court are not complied with within the stipulated period above, the respondents are to appear in person before this Court at 10:30 AM on 21.07.2014.

The Registry is directed to furnish a copy of this order to the learned counsel appearing for the parties in the course of the day.

List this case after a month i.e. (21.07.2014)

JUDGE

JUDGE

Lam

Cont. Cas(C)No.38/2013
In WP(C)No.118/2013

BEFORE
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,
THE HON'BLE MR. JUSTICE S R SEN

23.06.2014

(T.N.K. Singh,J)

By an order of this Court dated 23.06.2014 had dismissed MC(WP(C)No.152/2013 filed by the applicants-respondents for modification/alteration or vacation of the interim order dated 07.01.2013 passed in WP(C)No.64/2013 (renumbered as WP(C)No.118/2013) .

Mrs. T Yangi, learned counsel for the respondents in this contempt petition fairly submits that as the said application i.e. MC(WP(C)No.152/2013 had been dismissed, the respondents are faithfully complying with the directions of the interim order dated 07.01.2013 passed in WP(C)No.64/2013. For compliance with the said directions, the respondents need sometime. After hearing the learned counsel appearing for the parties, this Court is of the considered view that one month's time from today is sufficient for complying with the directions of the interim order dated 07.01.2013 passed in WP(C)No.64/2013.

In case, the directions of this Court are not complied with within the stipulated period above, the respondents are to appear in person before this Court at 10:30 AM on 21.07.2014.

The Registry is directed to furnish a copy of this order to the learned counsel appearing for the parties in the course of the day.

List this case after a month i.e. (21.07.2014)

JUDGE

JUDGE

Lam

MC(WA)No.39/2014
In WA No. _____/2014

BEFORE
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,
THE HON'BLE MR. JUSTICE S R SEN

23.06.2014

(T.N.K. Singh,J)

Heard Mr. HG Baruah, learned counsel for the applicant and Mr. R Deb Nath, learned CGC appearing for the respondents.

This is an application for condoning the delay of 83 days in filing the accompanying appeal. The reasons for delay in filing the accompanying appeal are mentioned in paras 2,3,4,5 & 6 of the present application. We have given our anxious consideration to the said paras of the present application and we are of the considered view that sufficient cause had been shown for condoning the delay. Accordingly, the delay of 83 days in filing the accompanying appeal is condoned.

Misc. application is allowed.

JUDGE

JUDGE

Lam

MC(WP(C)No.151/2013
In WP(C)No.117/2013

BEFORE
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,
THE HON'BLE MR. JUSTICE S R SEN

23.06.2014

(T.N.K. Singh,J)

Heard Mrs. T Yangi, learned counsel for the applicants-respondents and Mr. VK Jindal, learned senior counsel assisted by Mr. S Dey, learned counsel appearing for the respondent-petitioner.

This is an application filed by the applicants-respondents for modification/alteration or vacation of the interim order dated 07.01.2013 passed in WP(C)No.44/2013 (re-numbered as WP(C)No.117/2013).

On perusal of the present application for vacating the interim order dated 07.01.2013 passed in WP(C)No.44/2013, it appears that the only ground for modification/alteration or vacation of the interim order dated 07.01.2013 passed in WP(C)No.44/2013 is that there is a delay in filing the writ petition i.e. WP(C)No.44/2013 and this very ground was available at the time of passing the interim order dated 07.01.2013. The present application, it appears, is an application for hearing of the matter relating with the interim order. It is well settled that the interim order cannot be reviewed or modified for the purpose of re-hearing of the interim order. This being the situation, this Court is of the considered view that the applicants-respondents fail to make out any case for modification/alteration or vacation of the interim order dated 07.01.2013 passed in WP(C)No.44/2013. Accordingly, this present application is dismissed.

JUDGE

JUDGE

LAM

MC(WP(C)No.152/2013
In WP(C)No.118/2013

BEFORE
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,
THE HON'BLE MR. JUSTICE S R SEN

23.06.2014

(T.N.K. Singh,J)

Heard Mrs. T Yangi, learned counsel for the applicants-respondents and Mr. VK Jindal, learned senior counsel assisted by Mr. S Dey, learned counsel appearing for the respondent-petitioner.

This is an application filed by the applicants-respondents for modification/alteration or vacation of the interim order dated 07.01.2013 passed in WP(C)No.64/2013 (re-numbered as WP(C)No.118/2013).

On perusal of the present application for vacating the interim order dated 07.01.2013 passed in WP(C)No.64/2013, it appears that the only ground for modification/alteration or vacation of the interim order dated 07.01.2013 passed in WP(C)No.64/2013 is that there is a delay in filing the writ petition i.e. WP(C)No.64/2013 and this very ground was available at the time of passing the interim order dated 07.01.2013. The present application, it appears, is an application for hearing of the matter relating with the interim order. It is well settled that the interim order cannot be reviewed or modified for the purpose of re-hearing of the interim order. This being the situation, this Court is of the considered view that the applicants-respondents fail to make out any case for modification/alteration or vacation of the interim order dated 07.01.2013 passed in WP(C)No.64/2013. Accordingly, this present application is dismissed.

JUDGE

JUDGE

LAM

WA No.3/2014
IN WP(C)No.53/2011

BEFORE
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,
THE HON'BLE MR. JUSTICE S R SEN

23.06.2014

(T.N.K. Singh,J)

As prayed for, list this case after two weeks' i.e. on
07.07.2014.

JUDGE

JUDGE

Lam

WA No.4/2014
IN WP(C)No.54/2012

BEFORE
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,
THE HON'BLE MR. JUSTICE S R SEN

23.06.2014

(T.N.K. Singh,J)

As prayed for, list this case on 07.07.2014.

JUDGE

JUDGE

Lam

WA No.22/2014
IN WP(C)No.12/2013

BEFORE
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,
THE HON'BLE MR. JUSTICE S R SEN

23.06.2014

(T.N.K. Singh,J)

As prayed for by Mr. R Kar, learned counsel for the
appellant, passed over for the day.

JUDGE

JUDGE

Lam

WA No.37/2013

**BEFORE
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,
THE HON'BLE MR. JUSTICE S R SEN**

23.06.2014

(T.N.K. Singh,J)

As prayed for, list this case on *30.06.2014*.

JUDGE

JUDGE

Lam

WA No.39/2012

BEFORE
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,
THE HON'BLE MR. JUSTICE S R SEN

23.06.2014

(T.N.K. Singh,J)

As prayed for, list this case on 07.07.2014.

JUDGE

JUDGE

Lam

WA No.43/2011
IN WP(C)No.84/2003

BEFORE
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,
THE HON'BLE MR. JUSTICE S R SEN

23.06.2014

(T.N.K. Singh,J)

As prayed for by the learned counsel for the appellants,
list this case on *02.07.2014*.

JUDGE

JUDGE

Lam

WA No.45/2014
In WP(C)No.359/2013

BEFORE
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,
THE HON'BLE MR. JUSTICE S R SEN

23.06.2014

(T.N.K. Singh,J)

Heard Mr. I Bareh, learned counsel for the appellant and Mr. SC Shyam, learned CGC appearing for the respondents.

This appeal is directed against the judgment and order of the learned Single Judge dated 21.03.2014 dismissing the writ petition i.e. WP(C)No.85 of 2014 solely on the ground of delay.

We have perused the writ petition i.e. WP(C)No.85 of 2014, the main ground for assailing the impugned dismissal order is that the Commandant is not the competent authority for passing the impugned dismissal order and we are of prima facie view that there is sufficient material for admitting the appeal. Accordingly, the writ appeal is admitted for hearing and list this appeal for final hearing after four weeks' i.e. on 21.07.2014.

JUDGE

JUDGE

Lam

WA No.49/2010

BEFORE
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,
THE HON'BLE MR. JUSTICE S R SEN

23.06.2014

(T.N.K. Singh,J)

On the prayer of the learned counsel for the appellant,
list this case on 30.06.2014.

JUDGE

JUDGE

Lam

WA No._____/2014

BEFORE
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,
THE HON'BLE MR. JUSTICE S R SEN

23.06.2014

(T.N.K. Singh,J)

By an order of this Court dated 23.06.2014 passed in MC(WA)No.39/2014, the delay in filing the present appeal is condoned. The Registry is directed to register this appeal and list this appeal for Admission hearing on 14.07.2014.

JUDGE

JUDGE

Lam

WP(C)No.38/2013

**BEFORE
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,
THE HON'BLE MR. JUSTICE S R SEN**

23.06.2014

(T.N.K. Singh,J)

List this case before another Bench without one of us
(S.R. Sen, J).

JUDGE

JUDGE

Lam

WP(C)No.117/2013

**BEFORE
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,
THE HON'BLE MR. JUSTICE S R SEN**

23.06.2014

(T.N.K. Singh,J)

List this case on *21.07.2014*.

JUDGE

JUDGE

Lam

WP(C)No.118/2013

**BEFORE
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,
THE HON'BLE MR. JUSTICE S R SEN**

23.06.2014

(T.N.K. Singh,J)

List this case on *21.07.2014*.

JUDGE

JUDGE

Lam

WP(C)No.129/2011

BEFORE
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,
THE HON'BLE MR. JUSTICE S R SEN

23.06.2014

(T.N.K. Singh,J)

As prayed for by the learned counsel appearing for the parties, list this case on *21.07.2014*.

JUDGE

JUDGE

Lam

WP(C)No.149/2014

**BEFORE
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,
THE HON'BLE MR. JUSTICE S R SEN**

23.06.2014

(T.N.K. Singh,J)

Learned counsel for the petitioner submits at the Bar that today only he had filed affidavit-in-reply. The Registry is directed to place the said affidavit-in-reply in the file. List this case for Admission hearing on *07.07.2014*.

JUDGE

JUDGE

Lam